

(16)

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD**

Original Application Number. 192 OF 2007.

HON'BLE MR.A.K. GAUR, MEMBER (J).

ALLAHABAD this the 18th day of *September, 2008.*

Smt. Mamta, D/o Late Sri Ramesh Chandra, R/o 4, C.T.O. Compound, Allahabad.

.....Applicant.

VE R S U S

1. Union of India through its Sect., Department of Post, Dak Bhawan, Sansad Marg, New Delhi.
2. Post Master General, Allahabad Circle, G.P.O. Compound, Allahabad.
3. Senior Superintendent of Post Offices, G.P.O. Civil Lines.
4. Senior Post Master, Head Post Office, Civil Lines, Allahabad.
5. Smt. Shashi, W/o Late Ramesh Chandra, 154/ 107, N. Bairehna, Allahabad.

.....Respondents

Advocate for the applicant: Sri O.N. Tripathi

Sri A.R. Tripathi

Advocate for the Respondents : Sri
Sri P. Srivastava (for respondent 5)

ORDER

It has been contended that father of the applicant died on 12.06.2006. It is ^{also} contended that the respondent No. 5 Smt. Shashi being wife of deceased employee was nominated in the service record but this was subsequently changed by the deceased employee. It has also been contended by the applicant that she has already preferred a representation to the competent authority for grant of terminal benefits and other dues after the death of her father. In support of her claim, the

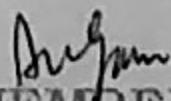
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(17)

applicant has relied on sub rule 6 of Rule 50 of CCS (Pension) Rules as well as sub rule 1(b) of Rule 50. On the other hand Sri P. Srivastava, Advocate, learned counsel appearing for respondent No. 5 submits that in view of rule 53 sub clause 3, the applicant cannot maintain her claim being married daughter.

2. Having heard learned counsel for the parties, I am of the opinion that the grievance of the applicant might be redressed if a direction is given to the competent authority to consider and decide the representation of the applicant dated 27.06.2006 (Annexure A-6 to the O.A) taking into consideration the points raised by the applicant in her representation as well as the relevant rules (referred to above) within specified period.
3. Accordingly the competent authority is directed to consider and decide the representation of the applicant dated 27.06.2006 by a reasoned and speaking order taking into account the points raised therein and the averments made in the O.A as well as relevant rules (referred to above) within a period of three months from the date of receipt of this order.
4. With the aforesaid directions, the O.A is disposed of finally with no order as to costs.

Be noted that I have not passed any order on merits of the case.


MEMBER-J.

/Anand/